

O.A.NO. 163 of 2009

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Achutananda Nayak	Applicant
Vrs.		
Union of India and others	Respondents

CORAM:
 HON'BLE SHRI JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
 AND
 HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER

Order dated 24.4.2009

By filing a Memo dated 24.4.2009, Shri Bhagaban Mohanty, the learned counsel for the applicant submitted that in view of the decision of the Hon'ble Chairman, CAT, P.B., New Delhi, conveyed vide P.B.'s Office Order dated 22.4.2009, the order transferring the applicant to Jabalpur Bench having been kept in abeyance, the O.A. has become infructuous.

Heard Shri U.B.Mohapatra, learned Senior Standing Counsel appearing for the Respondents.

The prayer for withdrawal of the O.A. without prejudice to the applicant's right to move the Tribunal, as and when he feels aggrieved, is allowed and accordingly, the O.A. is dismissed as withdrawn.


 (C.R.MOHAPATRA)
 ADMINISTRATIVE MEMBER


 (K.THANKAPPAN)
 JUDICIAL MEMBER